

ment offices and Public Sector Undertakings i.e. 1% each for visually handicapped, hearing handicapped and orthopaedically handicapped

(c) No, Sir To clear the backlog of vacancies reserved for blind in Group C and D posts in Central Government Ministries/ Departments and public Sector undertakings a special recruitment drive has been taken up

(d) The matter for extending reservation in Group A and B posts is under examination of the Department of Personnel and Training

(e) Special Employment Exchanges, Special Cells in normal Employment Exchanges, Vocational Rehabilitation Centres for Physically Handicapped have been set up through out the country for rehabilitation of handicapped including blind Through various other schemes/programmes the handicapped including the blind are benefited in self-employment ventures such as allotment of shops/kiosks by States/Union Territories allotment of gas agencies kerosene depots, bank loans at differential rate of interest etc

[English]

Development Board for Maharashtra

454 SHRI G M BANATWALLA Will the Minister of URBAN DEVELOPMENT be pleased to state

(a) whether Government of Maharashtra has submitted revised drafts of development Boards for Marathwada, Vidarbha and Konkan areas of Maharashtra to Union Government,

(b) if so, when

(c) the main features thereof and

(d) Government's decision thereon?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) to (d) A draft scheme for giving effect to the provisions of Article 371 (2) of the Constitution was received from the Government of Maharashtra in February, 1989. It comprised of a draft order to be made by the President under the said provision and a draft order to be issued by the Governor in pursuance thereof, providing inter-alia for establishment of Development Boards for Vidarbha, Marathwada and the rest of Maharashtra. After examination, the Government of Maharashtra were requested to consider recasting the Governor's order keeping in view the requirements of the State and the legal opinion of the matter. The reply of the State Government has since been received and the matter is under consideration.

[Translation]

Acquisition of Land by D.D.A.

455 SHRI TARIF SINGH Will the Minister of URBAN DEVELOPMENT be pleased to state

(a) the agricultural land acquired by the Delhi Development Authority so far,

(b) the area of the acquired land used and the position in regard to the remaining land

(c) the amount of compensation fixed and the amount increased by Sessions Court and High Court remaining outstanding for payment,

(d) the reasons for which payment has not been made to the farmers, and

(e) the help rendered to the families of farmer whose land has been acquired?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) and (b). Land required for planned Development of Delhi is acquired by the Delhi Administration and placed at the disposal of the DDA. According to Delhi Administration, just over 57,000 acres of land has been handed over to DDA so far.

(c) Compensation awarded by the Land Acquisition Collectors and paid by Delhi Administration is Rs. 280 crores approximately and the enhancement made by the Courts of Addl. District Judges and paid by Delhi Administration amounted to Rs. 115 crores approximately for the period 1961-62 to 31st Jan. 1990.

(d) Compensation awarded by the Land Acquisition Collectors are disbursed to farmers/land owners whose titles to the land are clear. Any disputed compensation is remitted to the Court of ADJ for adjudication and apportionment under the Land Acquisition Act, 1894. The compensation enhanced by the Courts is remitted to them for disbursement to the concerned/interested persons/land owners. This is thus a continuous process.

(e) Besides compensation, the DDA also makes allotment of fully developed alternative residential plots and built-up shops at pre-determined rates.

Ownership Rights in Resettlement Colonies

456. SHRI TARIF SINGH: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether Government propose to give ownership rights in the resettlement colonies in Delhi and make adequate arrangements for sanitation, development of parks, electricity and water; and

(b) if so, the details thereof?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) and (b). The Government of India had decided to grant lease hold rights to the allottees of plots and tenements in the resettlement colonies under the Jhuggi Jhonpari Resettlement Scheme as far back as in September, 1980. However, the response from the allottees has been negligible as a very small number of the allottees have paid the prescribed liquidation charges. Civic services such as regular sanitation, electricity and water have been provided in these colonies. Sewerage facilities and horticultural development are also being provided in phased manner. The Delhi Development Authority and the Municipal Corporation of Delhi have so far spent over Rs. 300 crores on the maintenance of the resettlement colonies and strengthening and provision of additional facilities therein.

[English]

Bonded Child Labour

457. SHRI D.M. PUTTE GOWDA:
SHRI KUSUMA KRISHNA
MURTHY:
SHRI GOPINATH GAJAPATHI:
SHRIMATI BASAVA RAJES-
WARI:

Will the Minister of LABOUR be pleased to state:

(a) whether Government's attention has been drawn to the news-item captioned "10 Million children are bonded labourers" appearing in the "National Herald" dated January 26, 1990;

(b) if so, Government's assessment about the number of bonded child workers;

(c) the steps being taken to get them